

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU.

ORDER

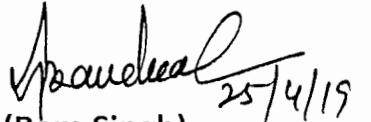
No: 116

Dated 25/4/2019

Sanction is hereby accorded to the additional allotment of funds to the tune of Rs. 10,12,480/- (Rs.Ten Lacs Twelve Thousand Four Hundred and Eighty only) under Major Head 2071-Pension & Other Retirement Benefits object head 670-Leave encashment, in favour of the following Subordinate Courts, for the year 2019-20 for releasing the amount in favour of the retirees to the extent amount shown against each as detailed below:

S.No	Name of the Court.	Name of the Retirees	Amount. (In Rs)
1.	Pr. D&S Judge, Pulwama	Ali Mohammad Nengroo, P/S.	4,79,360/-
2.	Pr. D&S Judge, Jammu.	Syed Tabassum Raza Rizvi, Process Server.	5,33,120/-
2		Total:-	10,12,480/-

By order.


(Ram Singh)

Deputy Registrar (Accts)

No: 2089-92/AC

Dated 25/4/2019



Copy to the :

- 1-2. Pr. D&S Judge, Pulwama/ Jammu.
3. Tereasury Office, Sub Treasury, Distt.Court complex, Jammu.
4. Treasury Officer, Pulwama.
..... for inf. and n/a
- 5 Order file.

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Deputy Registrar(Accts)